IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P.195(ND)/2017

IN THE MATTER OF:

M/s. RJ Fabrics Pvt. Ltd.

... Applicant/petitioner

Vs.

Registrar of Companies

. Respondent

Order under Section 252(3) of the Companies Act

Order delivered on 07.09.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/petitioner

Ms. S. Aggarwal, Advocate

For the Respondent

For the RD(NR)/ROC Delhi

Mr. Manish Raj, Company Prosecutor

ORDER

The present application is directed against Notification dated 27.04.2017 whereby the name of the petitioner has been struck off on the register of the Registrar of Companies. Against such an order, only appeal is maintainable. No appeal has been filed. The instant application is incomplete in all respects and has not been properly prescribed.

The application is dismissed with liberty to the applicant to file fresh one on the same cause of action by complying with the provisions of Section 252 of the Companies Act, 2013.

(CHIEF JUSTICE M.M.KUMAR)

PRESIDENT

(DEEPA KRISHAN)
MEMBER(TECHNICAL)

07.09.2017 V. Sethi